

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BINDAL FASHION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bindal Fashion Private Limited
2.	Date of incorporation of corporate debtor	24/05/1995
3.	Authority under which corporate debtor is incorporated / registered	RoC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24231GJ1995PTC026040
5.	Address of the registered office and principal office (if any) of corporate debtor	“Bindal House”, Plot No-23, Fudinawadi, Near Sahara Darwaja, Ring Road, Surat, Gujarat 395002
6.	Insolvency commencement date in respect of corporate debtor	Date of Pronouncement of order: 08/07/2022 Date of intimation of order to IRP: 11/07/2022
7.	Revised Estimated date of closure of insolvency resolution process	04/01/2023 being 180 days from date of commencement of CIRP
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Shreyansh Jain IBBI/IPA-001/IP-P-01683/2019-2020/12727
9.	Address and e-mail of the interim resolution professional, as registered with the Board	505 Silver Coin Apartment, Behind Aakashwani, Paota C Road, Jodhpur, Rajasthan, 342001 ca.shrevansh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	From the office of Mr. Shreyansh Jain Address: B Wing 601-604, Raylon Arcade, RK Mandir Road, Near Pidilite, Kondivita, Andheri (East), Mumbai- 400 050 Email: cirp.bindalfashion@gmail.com
11.	Last date for submission of claims	25/07/2022 (14 days from the date on which the order was intimated to IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://ibbi.gov.in/home/downloads Physical Address: B Wing 601-604, Raylon Arcade, RK Mandir Road, Near Pidilite, Kondivita, Andheri (East), Mumbai- 400 050 Email: cirp.bindalfashion@gmail.com



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Bindal Fashion Private Limited on 08/07/2022 (Date of Intimation to IRP: 11/07/2022).

The creditors of Bindal Fashion Private Limited are hereby called upon to submit their claims with proof on or before 25/07/2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA: Not Applicable as per information available with IRP

Submission of false or misleading proofs of claim shall attract penalties.



Mr. Shreyansh Jain
IBBI/IPA-001/IP-P-01683/2019 -2020/12727
Interim Resolution Professional
in the matter of Bindal Fashion Private Limited

Date: 11/07/2022
Place: Mumbai